

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:3844  
ANSWERED ON:19.04.2010  
UASL LICENCES  
Rathod Shri Ramesh;Sudhakaran Shri K.

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether Universal Access Service Licences (UASLs) have been issued to companies without ascertaining the actual ownership of the companies;
- (b) if so, the details thereof;
- (c) whether the Government has received any complaints in this regard;
- (d) if so, the details thereof; and
- (e) the action taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) to (e) The Unified Access Services (UAS) licences are issued in terms of the extant Guidelines dated 14.12.2005 for grant of UAS Licences and based on the information/ certificates/ undertaking submitted by the applicant companies alongwith their applications. Government has received complaints for violation of substantial equity clause of the said guidelines by the following companies who obtained UAS licences in year 2008:

- (i) M/s. Loop Telecom Limited
- (ii) M/s. Swan Telecom Pvt. Limited and
- (iii) M/s. Datacom Solutions Pvt. Limited.

These complaints were examined by the Government and presently no violation of substantial equity clause of the said guidelines have been found.